

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE MR. JUSTICE P.P. BHATT, HON'BLE PRESIDENT AND
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA No.2964/Del/2019
Assessment Year : 2014-15**

**Shri Bhim Sain,
H.No.5, Bharat Apartments,
Sector-13, Rohini,
New Delhi – 110 085.
PAN : ACOPS3089F.
(Appellant)**

**Vs. Income Tax Officer,
Ward-38(5),
New Delhi.**

(Respondent)

Appellant by : Shri Satish Chander, CA.
Respondent by : Shri Prakash Dubey, Senior DR.

Date of hearing : **09.07.2021**
Date of pronouncement : **09.07.2021**

ORDER

PER MR. JUSTICE P.P. BHATT :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-13, New Delhi dated 21st February, 2019.

2. The assessee, vide letter dated 23rd June, 2021 has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 9th July, 2021.

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Sd/-

(JUSTICE P.P. BHATT)
PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar